

SPECIAL BENCH
COURT - I

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/695(KB)2017
IA(I.B.C)/1146(KB)2018, IA(I.B.C)/935(KB)2019,
IA(I.B.C)/155(KB)2023, IA(I.B.C)/209(KB)2023,
IA(I.B.C)/1212(KB)2022, IA(I.B.C)/605(KB)2018,
IA(I.B.C)/752(KB)2019, IA(I.B.C)/430(KB)2018,
IA(I.B.C)/317(KB)2019, IA(I.B.C)/603(KB)2021,
IA(I.B.C)/1688(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI SATYA RANJAN PRASAD**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH MARCH, 2023, 10:30 A.M

IN THE MATTER OF	OLYMPIA CREDITS & MERCANTILE PRIVATE LIMITED VS PRITHVI FINVEST CO. PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physical)

Ms. Meenakshi Manot, Adv. : For Liquidator
Mr. Saurav Jain, Adv.

Mr. Aasish Choudhury, Adv. : For Suspended Board of Directors
Ms. Puja Tripathi, Adv.

Ms. Shreya Choudhary, Adv. : For Respondent in IA 603/2021

Ms. Madhuri Pandey, PCS : For Respondent in IA 1688/2019

ORDER

1. Ld. Counsel for the parties present.
2. It is stated by Ld. Counsel appearing for the liquidator that the matter is pending before Hon'ble NCLAT and the next date of hearing is fixed on 28.04.2023.
3. In view of this position and statement of Ld. Counsel, post this matter on **2/05/2023**.

**Satya Ranjan Prasad
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**